

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3965 of 2020**

Gobind Singh

... .. **Petitioner**

Versus

The State of Jharkhand

... .. **Opposite Party**

**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing**

For the Petitioner

: Mr. A.K. Chaturvedy, Advocate

For the State

: Mr. Ravi Prakash, Spl. P.P.

02/27.07.2020 Heard Mr. A.K. Chaturvedy, learned counsel for the petitioner and Mr. Ravi Prakash, learned Spl. P.P. for the State.

Defects as pointed out by the office are ignored.

The petitioner is an accused in connection with Rajpur P.S. Case No. 05 of 2019.

It has been alleged that the petitioner was suspected to be involved in Poppy cultivation.

One of the similarly situated co-accused Surendra Dangi has been granted bail by this Court in B.A. No. 10888 of 2019. The petitioner is in custody since 09.03.2020.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Sessions Judge cum Special Judge (NDPS), Chatra in connection with Rajpur P.S. Case No. 05 of 2019.

(R. Mukhopadhyay, J.)